

1(42)/2011 /Railways/FSSAI
Food Safety & Standards Authority of India
(Ministry of Health & Family Welfare)
FDA Bhawan, Kotla Road
New Delhi-11002

Dated: 23.05.2012

Subject: Issue of licence fee for the Licensing in Indian Railways-reg.

As per provisions under the FSS (Licensing and Registration of Food Businesses) Regulation, 2011, the categories namely, Food catering services and Restaurants operating from Indian Railways area are covered under Central Licensing. It is clarified that since most of the FBO's will be covered under entry 4 or 5 of Schedule 3, the fee has to be charged at 2000/- per annum. Similarly for FBO having turnover less than 12 lakhs will be registered & fee of Rs.100/-per annum has to be charged.

Sd/-
(Dr S.S.Ghonkrokta)
Director (Enforcement)

To,

All Designated Officers, Indian Railways

Copy To:

1. PPS to CP
2. PS to CEO
3. Dr. B.N.Annigeri, Executive Director/Health 9G), Railway Board, Government of India, Room No 353/A, Rail Bhawan, Rafi Marg, New Delhi-110001, for information please.
4. Dr.Arun Gupta, Joint Director/Health & Family Welfare, Ministry of Railways, Room No 353, Rail Bhawan, Raisina Road, New Delhi-110001, for information please.
5. Shri Ragu Guda, National Institute of Smart Government(NSIG), Hyderabad, for information & necessary action please.